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GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
OFFICE OF THE REGIONAL DIRECTOR, SOUTHERN REGION, CHENNAI  
V FLOOR, "A" WING, SHASTRI BHAVAN, 26, HADDOWS ROAD, CHENNAI- 600 006

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FNo.3/RD/M & C-Applications/25/2016-17

Date : 21.9.2016

To

The Secretary to Govt. of India,  
Ministry of Corporate Affairs,  
New Delhi.

Sir,

Sub: Companies (Mediation and Conciliation) Rules, 2016 - Reg.

Ref: Ministry's letter No.1/36/2013/CL.V dated 14.9.2016

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With reference to the subject cited, I am forwarding herewith the Notice inviting applications for empanelling eligible experts willing to be appointed as Mediators or Conciliators. Ministry may kindly place the said notice on the Ministry's website.

Yours faithfully,

(S.B.Gautam)  
Regional Director

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Dated: 21.09.2016

**NOTICE FOR INVITING APPLICATIONS FOR EMPANELLING EXPERTS AS MEDIATORS  
OR CONCILIATORS**

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The Ministry of Corporate Affairs (MCA) has empowered the Regional Director(s) to prepare and maintain/update the Mediation and Conciliation Panel of eligible experts in pursuance of Rule 3(1) of Section 442 of the Companies Act, 2013 who are willing to be appointed as mediator or conciliator in this Region.

2.0 The panel shall be placed on the website by MCA until any other website is notified as prescribed under Rule 3(1) of the Companies (Mediation and Conciliation) Rules, 2016 (M&C Rules). The copy of the Rules is available on the MCA website ([www.mca.gov.in](http://www.mca.gov.in)).

3.0 The mediator or conciliator included in the Panel with this Region may provide relevant services for parties in any other region as well, as may be allowed by the Central Government or Tribunal (Company Law Tribunal or Appellate Tribunal) under the M&C Rules.


4.0 The expert willing to be empanelled as Mediators or Conciliators who possess qualifications as under:-

- (a) Has been a Judge of the Supreme Court of India ; or
- (b) has been a Judge of a High Court ; or
- (c) has been a District or Session Judge ; or
- (d) has been a Member or Registrar of a Tribunal constituted at the National level under any law for the time being in force ; or
- (e) has been an officer in the Indian Corporate Law Service or Indian Legal Service with fifteen years' experience ; or
- (f) is a qualified legal practitioner for not less than ten years; or
- (g) is or has been a professional for at least fifteen years of continuous practice as Chartered Accountant or Cost Accountant or Company Secretary; or
- (h) has been a Member or President of any State Consumer Forum; or
- (i) is an expert in mediation or conciliation who has successfully undergone training in mediation or conciliation.

5.0 Applications are invited from eligible Applicants for the Selection of experts for empanelling as mediators or conciliators to the Regional Director, Southern Region, Chennai. The Applicant must be a citizen of India. All Applications filed online as well as in the physical form within the specified time are accepted. The application form shall be in Form No. MDC- 1 (annexed to the Companies (Mediation and Conciliation) Rules, 2016 (format enclosed), Annexure – 1.

6.0 The application shall be forwarded physically on the abovementioned address or through e- mail I.D. of Regional Director (rd.south@mca.gov.in).

7.0 The Applicants are advised to fill their correct and active e-mail addresses and mobile number in the online application as well as in the physical application. **The last date for receiving application is 8<sup>th</sup> November 2016 before 5.00 p.m.** The Directorate reserves the right to make the correspondence through e-mail only.

  
(S.B. GAUTAM)  
REGIONAL DIRECTOR (SR)  
CHENNAI